

of Baster district in Madhya Pradesh during the last three years;

(b) if so, what were his observations regarding the conditions of Adivasis there; and

(c) the arrangements made to check the incidence of a particular type of skin disease which afflicts the Adivasi women there due to malnutrition ?]

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO): (a) no, Madam.

(b) Does not arise.

(c) There is no special scheme for this in the Backward Classes Welfare Setcor for Madhya Pradesh.

†[समाज कल्याण विभाग तथा पेट्रोल तथा रसायन मंत्रालय में उप मंत्री (श्री जे० बी० मुत्तय्याल राव) : (क) नहीं, महोदया।

(ख) प्रश्न नहीं उठता।

(ग) पिछड़ा वर्ग कल्याण क्षेत्र में मध्य प्रदेश के लिए कोई ऐसी विशेष योजना नहीं है।]

श्री राम सहाय : क्या मैं मंत्री महोदय से यह जान सकूंगा कि जो उन्होंने (ग) का जवाब दिया है वह उसकी जानकारी के आधार पर कहते हैं? मैं स्वयं वहां गया हूँ मैंने जाकर वहां की महिलाओं की, स्त्रियों की हालत देखी है। जिनके एक-एक, दो-दो बच्चे हो जाते हैं उसके बाद उनको एक स्किन डिजीज हो जाती है जिसकी वजह से उन्हें सख्त तकलीफ होती है। उसके बारे में मैं निरन्तर 6 साल से प्रश्न करता आ रहा हूँ। कोई सेशन ऐसा नहीं जाता जिसमें प्रश्न न किया गया हो, लेकिन मुझे अफसोस है कि आपने ऐसा कोई प्रबन्ध नहीं किया जिससे आपका कोई बड़ा आफिसर वहां देखने गया हो। न मध्य प्रदेश का, न आपका कोई आफिसर वहां जाकर देखता है। इसका क्या कारण है ?

†[] Hindi translation.

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श्री जे० बी० मुत्तय्याल राव : मैडम, आदरणीय सदस्य के ध्यान में मैं यह जानना चाहता हूँ कि वहां करीब 54 अस्पताल बनाए हैं। इन 54 अस्पतालों में छोटी छोटी डिस्पेंसरीज हैं, जिनमें मोबाइल वेन्स इनकी सेवा करने को रहती हैं। मैं यह नहीं कह सकता कि पूरे अच्छे ढंग से उनकी सेवा हो रही है लेकिन जहां तक हो सकता है मध्य प्रदेश गवर्नमेंट के कोआपरेशन से जितने अच्छे ढंग से कर सकते हैं कर रहे हैं।

श्री राम सहाय : क्या मैं जान सकूंगा कि आप निकट भविष्य में ऐसी कोई व्यवस्था करेंगे जिससे आपका कोई रेस्पॉसिबिल अधिकारी वहां जाकर सारी स्थिति को देखे ?

श्री जे० बी० मुत्तय्याल राव : जरूर भेजेंगे।

THE DEPUTY CHAIRMAN : I think this is within the jurisdiction of the Commissioner of Scheduled Castes and Scheduled Tribes.

'P' FORM

*464. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that Government have decided to do away with the Reserve Bank's endorsement on 'P' Forms in the case of several categories of persons going abroad; and

fb) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) A statement is being laid on the Table of the House.

STATEMENT

The Reserve Bank of India has recently delegated powers to steamer/ airline companies enabling them to book passages of certain categories of persons. The delegation is subject to such steamer/airline companies scrutinising applications and ensuring that they comply with the normal conditions;

applicable for clearance under current *P' form control policy. Such steamer/ airline companies have thereafter to regularly report to the Reserve Bank who then exercises necessary scrutiny and check. This delegation has been made in respect of travel applications of the following category of persons :

(i) Wife/children of persons gainfully employed abroad proceeding to join the head of the family provided the fare for passage has been paid abroad.

(ii) Indian nationals who are gainfully employed abroad and are returning to their country of employment after a visit to India, provided the fare for the passage has been paid abroad.

(iii) Members of the family of airline/steamship company staff who are posted for duty abroad on long-terms basis i.e. for at least one year.

(iv) Persons who hold letters of appointment issued by foreign Governments, provided pre-paid ticket advice has been received from abroad against passage fare.

ty) Employees posted for duty at overseas branches of Indian banks and insurance companies and members of their families.

SHRI SITARAM JAIPURIA: Madam, may I know since when these 'P' form restrictions have been relaxed and what has been the effect of this, and as a result of this facility is there a larger number of people going to foreign countries?

SHRI MORARJI R. DESAI: This was done recently. It is not a very long time and we cannot assess the effects of it.

SHRI SITARAM JAIPURIA: The statement laid on the Table of the House says "wife/children of persons gainfully employed abroad can proceed to join the head of the family provided the fare for passage has been paid abroad." May I know, Madam, whether in the case of parents and other relations the same facilities are not allowed, if not, why not?

SHRI MORARJI R. DESAI: They will have to ask for permission.

SHRI BANKA BEHARY DAS: May I know from the hon'ble Minister whether he got applications from the Deputy Chief Minister and the Education Minister of Orissa for 'P' form clearance to go to the Soviet Union, and whether his Ministry has rejected it? What are the reasons for this rejection and whether they are considering the matter?

SHRI MORARJI R. DESAI: May I say, Madam, that we do not encourage Ministers to go out except at the instance of Government invitations. And these invitations were not there. Therefore, we did not encourage them.

SHRI K. CHANDRASEKHARAN : I would like to know from the hon'ble Minister what other steps have been taken in regard to cases where 'P' forms are necessary in order to avoid inordinate delays in the issuance of 'P' forms by the Reserve Bank.

SHRI MORARJI R. DESAI: We have issued instructions that there should be no delays and that delays should be avoided. Beyond that nothing more can be done.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, does the Finance Minister remember that some time back, not after the fourth general elections but before, before he was the Finance Minister, he wrote me a letter saying that the 'P' form would be granted to all bona fide cases where no foreign exchange expenditure is involved? In that letter he also made it clear that it would not be utilised or used for political purposes and so on. Now I should like to know how is that when two Ministers have got invitation from certain organisations the hon'ble Minister is not allowing them to go on the ground...

THE DEPUTY CHAIRMAN : Yes.

SHRI BHUPESH GUPTA : . . .
Kindly let me finish.

THE DEPUTY CHAIRMAN: All right. Finish it.

SHRI BHUPESH GUPTA: You are very well-versed in English and you know when there is a full-stop.

THE DEPUTY CHAIRMAN: I am not.

SHRI BHUPESH GUPTA: Both of you are. I understand the two Ministers had been invited by some organisations of the Soviet Union. Does it mean that he will not allow them if it involves any foreign exchange expenditure? But then may I know why 'P' form is being utilised to implement some fads of the Government.

In this connection I should like to know whether it is not a fact that all the applications coming from valid passport holders go to the Home Ministry for being checked up? Madam, it has come to this position. Is he aware that we have come to the decision that any valid passport holder desiring to go abroad, even when it does not involve foreign exchange, has had to go through the processes of the Home Ministry, the Finance Ministry and the External Affairs Ministry?

SHRI MORARJI R. DESAI: There is no question of going to the Home Ministry in these matters so far as I know. The Ministry of External Affairs is vitally concerned so far as Government officials are concerned, especially Ministers. And unless they are routed through the External Affairs Ministry it will not be possible to attach any importance to them. The question of Ministers is different from the question of other people. Other people can accept hospitality from Associations, or bodies like that. But we consider that; Ministers should not go out on invitations.

SHRI BHUPESH GUPTA: But they are not your Ministers. They belong to other political parties.

SHRI MORARJI R. DESAI: It applies to all people, whether they are Congressmen or non-Congressmen.

SHRI BHUPESH GUPTA: Who are you to decide that? Under which provision of the Constitution can you do that?

SHRI C. D. PANDE: We are Government.

THE DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: It is a serious thing. I can understand his controlling his Ministers . . .

THE DEPUTY CHAIRMAN: I do not want this sort of proceedings. To the best of his knowledge and information the Minister replies. You cannot challenge him on the floor of the House. Mr. Pande.

SHRI BHUPESH GUPTA: He is violating the Constitution.

THE DEPUTY CHAIRMAN: Ask him outside.

SHRI C. D. PANDE: May I know from the hon'ble Minister whether four hundred people were invited from this country by a certain organisation in Bulgaria and how many people have been allowed? Further, may I know whether it is a fact that that organisation is a non-official organisation and the condition of the invitation was that only people with a certain ideological bent would be allowed? If that is so, how many people were allowed to go and whether the Government think it proper that such ideological leanings which are hostile to India should be allowed to participate?

SHRI MORARJI R. DESAI: I do not understand how all these questions arise out of this question. But I have no objection to give a reply to this.

SHRI C. D. PANDE: It is connected question.

SHRI MORARJI R. DESAI: It is not connected.

THE DEPUTY CHAIRMAN: It does not arise out of this.

SHRI MORARJI R. DESAI: This is a recent thing. Therefore, I remember it. It is true that four hundred people were invited. We allowed one aeroplane which they specially chartered. It was 85 persons. Two or three or four persons have gone separately on other grounds. They will also join them, all mixed.

SHRI A. D. MANI: According to the statement steamer/airline companies are allowed to book passengers of certain categories of persons. The statement goes on to say that such steamer/airline companies have thereafter to regularly report to the Reserve Bank who then exercises necessary scrutiny and check. Am I to understand that the steamer/airline compa-

nies are allowed to issue passages without 'P' form and after the persons have left, the Reserve Bank exercises scrutiny. I want to know what is the time-lag. Is it to be concurrently checked by the Reserve Bank or does some time lapse before the steamer/airline companies sent to the Reserve Bank all the papers after the persons have left the country?

SHRI MORARJI R. DESAI: Where these relaxations are made there is no question of waiting for the Reserve Bank clearance at all. That is the meaning of the relaxation and, therefore, there is no question of delay taking place in this.

SHRI A. P. JAIN: May I know whether in regard to these four hundred persons who were invited the Government made any enquiries as to who paid for their expenses and whether the Government looks upon this as a favour extended to these persons?

SHRI MORARJI R. DESAI: This practice has gone on so far. It is a matter for consideration whether it should be stopped. I personally would like to stop it.

SHRI Z. A. AHMED : May I from the Deputy Prime Minister whether he has also ruled out the going out of Ministers to other countries specially to the Western countries if they are invited by private organisations. Is it a fact that in all cases you have done that?

SHRI MORARJI R. DESAI: Western or Eastern, that is not the consideration.

THE DEPUTY CHAIRMAN : The Question Hour is over.
12 NOON

SHRI BHUPESH GUPTA : Madam, I have a submission to make. This matter relates to a vital question of policy and it should be discussed. Whichever way you like, you allow a discussion on this.

THE DEPUTY CHAIRMAN : It is left to the Members to send notice.

SHRI LOKANATH MISRA. Madam, I support the contention that this is a matter of policy and it should be discussed.

THE DEPUTY CHAIRMAN : That is all right; you can send notice. Under the Rules of Procedure, you enjoy many rights.

Now, Short Notice Question. Mr. Mirdha.

SHORT NOTICE QUESTION AND ANSWER

NON-ADMISSION OF LL.B. PASS PERSONS AS ADVOCATE

2. SHRI RAM NIWAS MIRDHA: Will the Minister of LAW be pleased to state:

(a) whether it is a fact that some persons who passed the LL.B. examination have not been admitted as advocates by the Bar Council of India on the plea that they did not pass B.A. even though they had passed the diploma in Rural Services awarded by the National Council for Rural Higher Education, Ministry of Education, Government of India; and

(b) whether this Diploma has been declared equivalent to B. A. by the various Universities and the State Governments?

THE DEPUTY MINISTER (N THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALFEM): (a) Yes, Madam.

(b) It has been recognised as equivalent to the B.A. degree by several Universities and State Governments.

SHRI RAM NIWAS MIRDHA : Madam, this question concerns a large number of young and qualified people. After obtaining the Diploma in Rural Services, they passed the LL.B. examination in the various universities and then applied to the Bar Council for being enrolled as advocates. The Bar Council in pursuance of their resolution of 1963 did not allow them to be enrolled as advocates. The Bar Council Resolution says that only those persons would be admitted as advocates who have obtained the LL.B. Degree after graduation. Now Madam, this term "graduation" has not been defined either by the Bar Council or in the Advocates Act. On the other hand, the term "Law Graduate" has been defined in the Advocates Act. "Law